

IN THE HON'BLE NATIONAL GREEN TRIBUNAL

O.A. No. 63/2024

IN THE MATTER OF:

PRITIPAL SHARMA

.....PETITIONER

VERSUS

MUNICIPAL CORPORATION OF DELHI & ORS.RESPONDENTS

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Date: 06.08.2024

Place: New Delhi

Through

IN THE HON'BLE NATIONAL GREEN TRIBUNAL NEW DELHI

Original Application No. 63/2024

IN THE MATTER OF:

PRITIPAL SHARMA

.....APPLICANT

VERSUS

MUNICIPAL CORPORATION OF DELHI & ORS... RESPONDENT
COMPLIANCE/ACTION TAKEN REPORT ON BEHALF OF SUB
DIVISIONAL MAGISTRATE (MEHRAULI) BEFORE THIS HON'BLE
TRIBUNAL.

1. That Hon'ble Tribunal had pleased to issued direction vide dated 25.04.2024 directing therein to demolish the construction of ramps and steps along the streets of the owner of Houses No. 1031 C1/1, G-Block, 1031, C/1, G-1, Block, 1031 and C G-I Block and 1031 P G-I Block, Phase-6, in Aya Nagar, New Delhi.
2. That , a field inspection has been conducted by the concerned Halqa Patwari of Village Aya Nagar, New Delhi wherein stated that during field inspection at the site it is found that the drain has been covered. The village Aya Nagar has been urbanized. (The photographs and report of Halqa Patwari is annexed as **Annexure-A**)
3. Accordingly, on the basis of Patwari report, a letter was written to the Deputy Commissioner (South Delhi Municipal Corporation), Green Park, New Delhi vide letter No. F. No. SDM/(Meh/Misc/2024/1021/1022 on dated 24.04.2024 for taking necessary action (The copy of letter is annexed as **Annexure-B.**)
4. Based on the above facts, a report/reply is being submitted for kind consideration before this Hon'ble Tribunal. Undersigned assures that the orders/directions passed by this Hon'ble Tribunal shall be complied timely with in letter and spirit.

Mahima
05.08.2024
SDM (MEHRAULI)





**GOVERNMENT OF NCT OF DELHI
OFFICE OF THE SUB DIVISIONAL MAGISTRATE (MEHRAULI)
OLD TEHSIL BUILDING MEHRAULI,
NEW DELHI-110030 email:- sdmmehrauli.delhi@nic.in**

F No. SDM/(Meh/Misc./2024/1021-1022

Dated: 24/04/24

To,

The Deputy Commissioner
South Delhi Municipal Corporation,
Green Park,
New Delhi.

Sub: Forwarding a Report for original application No. 63/2024 in the matter of Pritipal Sharma Vs Municipal Corporation of Delhi through the Commissioner & Ors.

In compliance of the Honble NGT order dated 19.01.2024 to demolish the construction of ramps and steps along the street in owner of Houses No. 1031, C1/1, G-Block, 1031, C/1, G-I Block, 1031 and C G-I Block and 1031 P G-I Block, Phase-6, in Aya Nagar, New Delhi.

In this regard, a report was sought from Halqa Patwari on 24.04.20024

(Copy of Patwari report is enclosed).

In view of above, the aforesaid report is being forwarded to you for further necessary action at your end.

Yours faithfully,

Mahima
24.04.2024
**(MAHIMA MADAN, IAS)
SDM (MEHRAULI)**

Encl: As Above.

Copy for kind information.

1. DM (South), M.B Road Saket, New Delhi



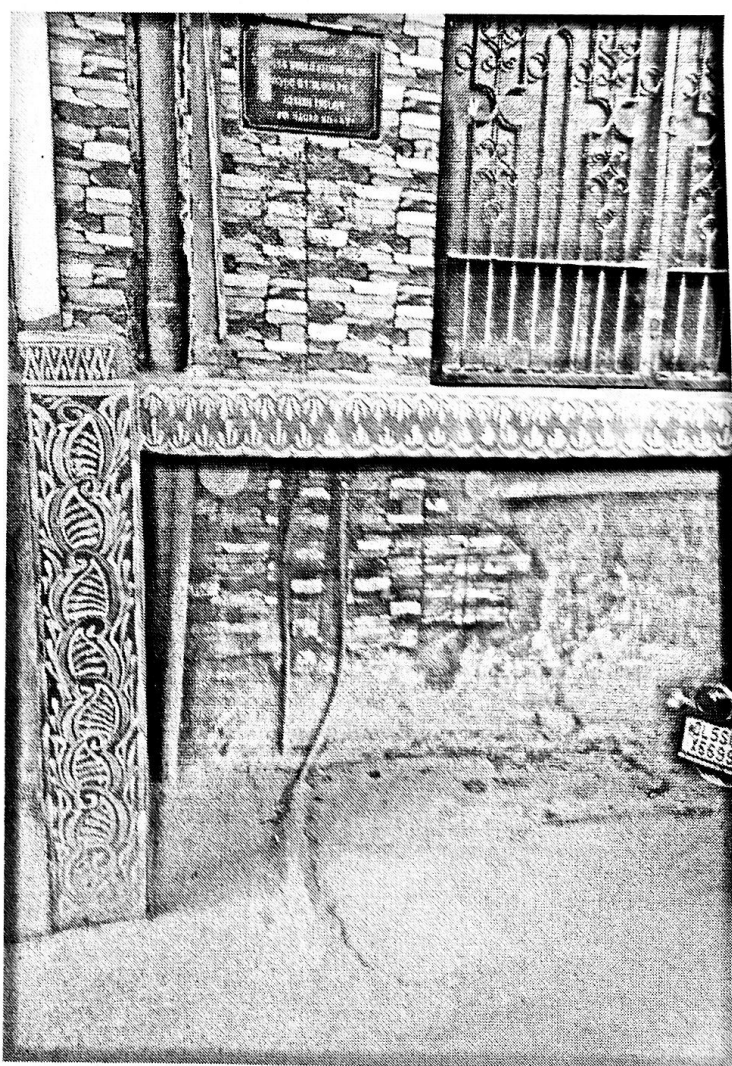
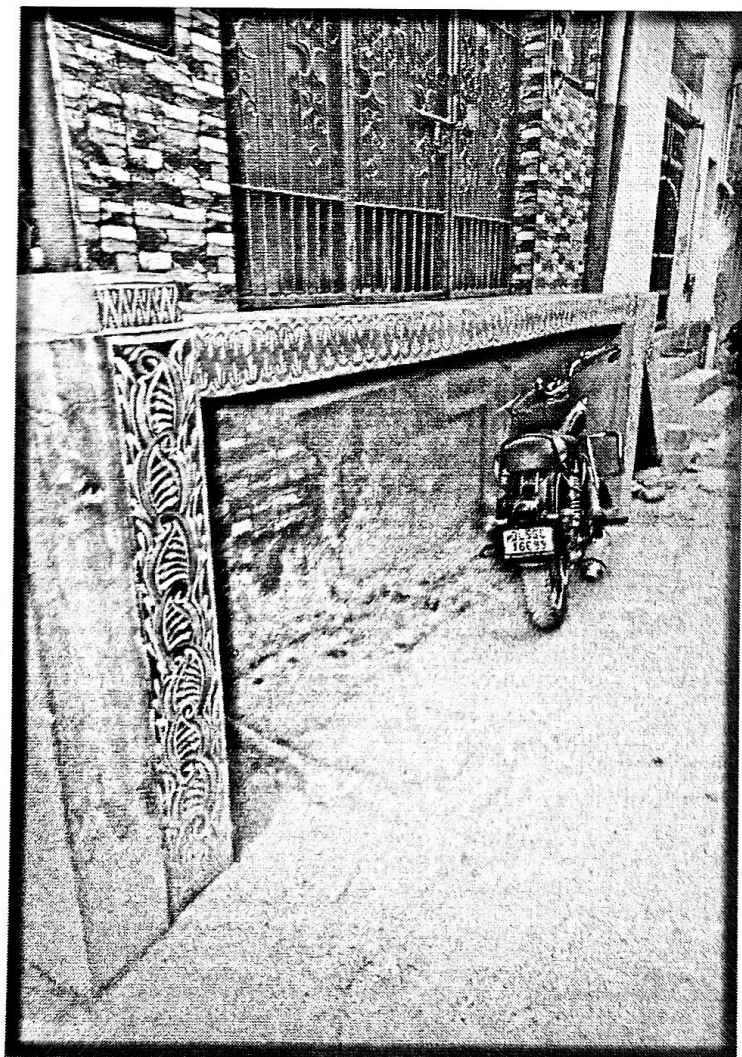
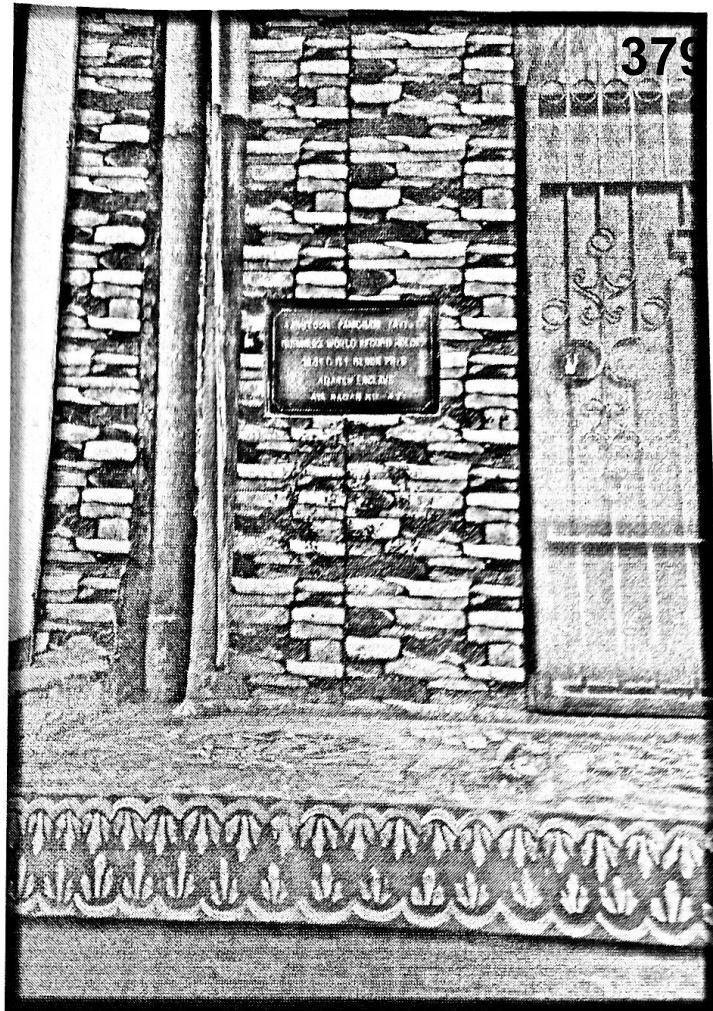
श्रीमान जी
 आगदा जॉर्ट कस Original Application No 63/2024
 के सन्दर्भ में दिर पते - 1031 C/1, G-I Block, 1031
 C/1, G-I Block, 1031 C G-I Block and 1033 P G-I
 Block Phase-6 आयानगर दिल्ली के पते पर पहुँचा।
 भौके पर बने गर Ramp/Stairs का निरिगण किम
 गया। Ramp/Stairs की वजह से Drain उपर से
 cover हो गया है किंतु नाला/Drain Block
 प्रतीत नहीं हुआ। भौके के फोटोग्राफ साथ संलग्न
 हैं। उपरोक्त रिपोर्ट सम्बंधित विभाग MCD व
 पुलिस महकमा के भेजी जानी उचित होगी।
 ग्राम - आयानगर शहरीकृत हो चुका है।
 रिपोर्ट अग्रिम कार्यवाही हेतु पेश है।

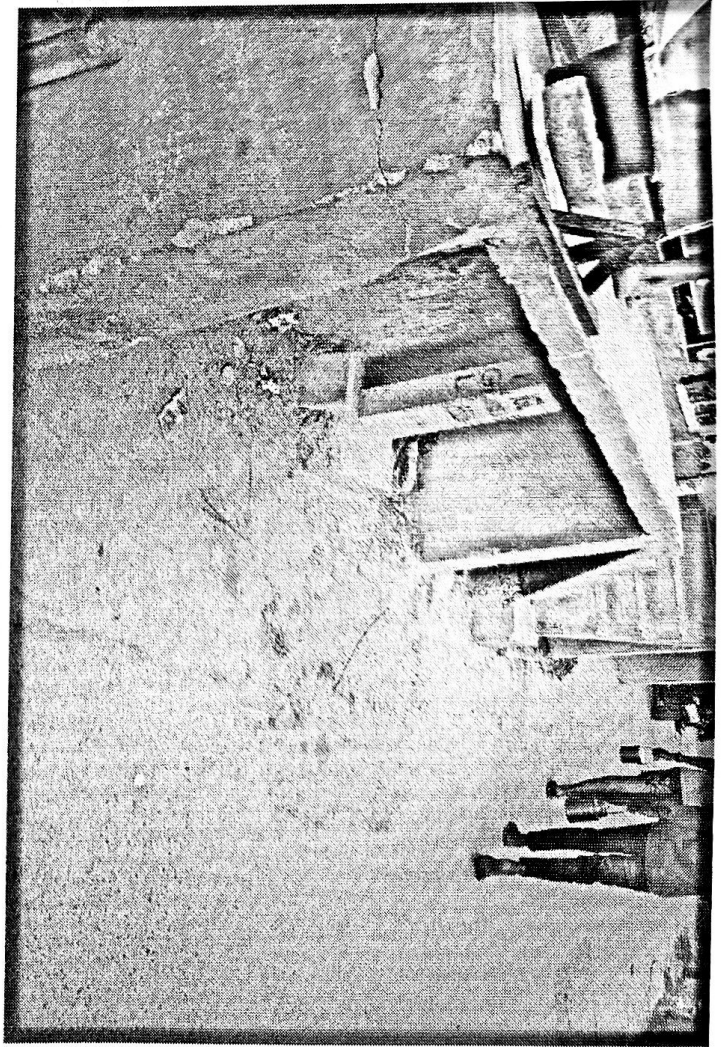
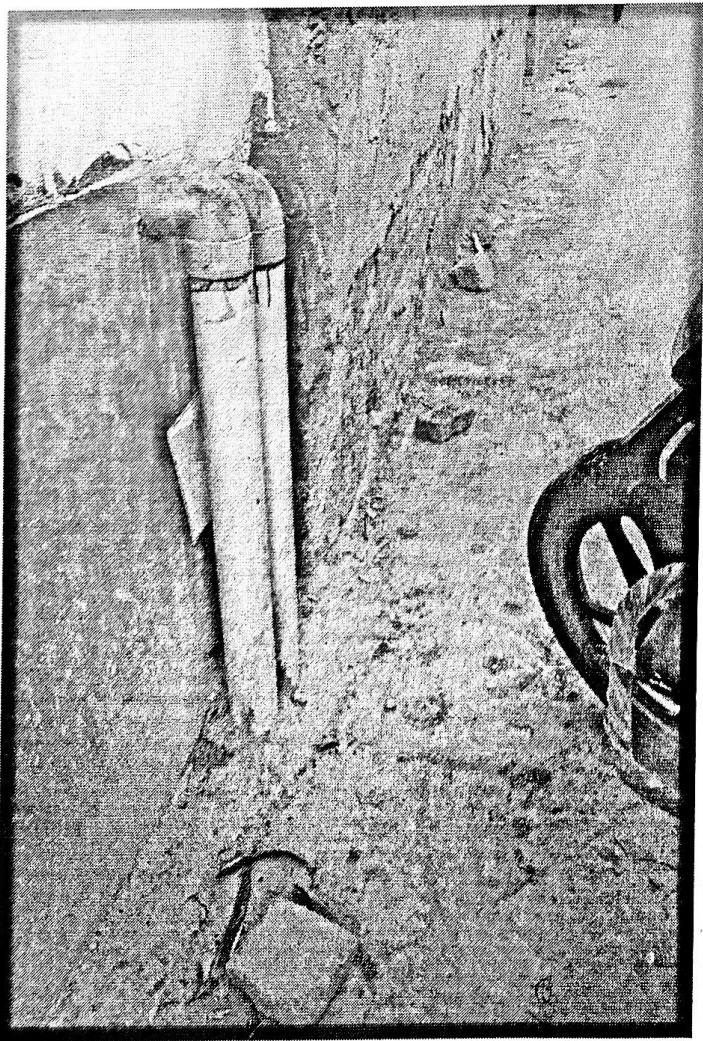
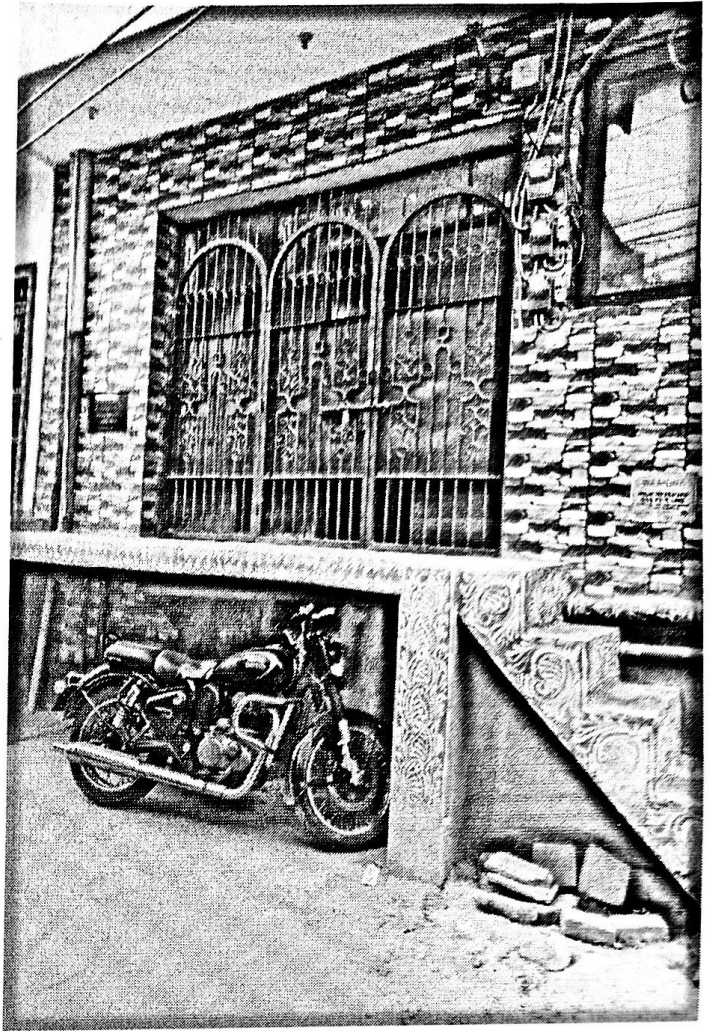
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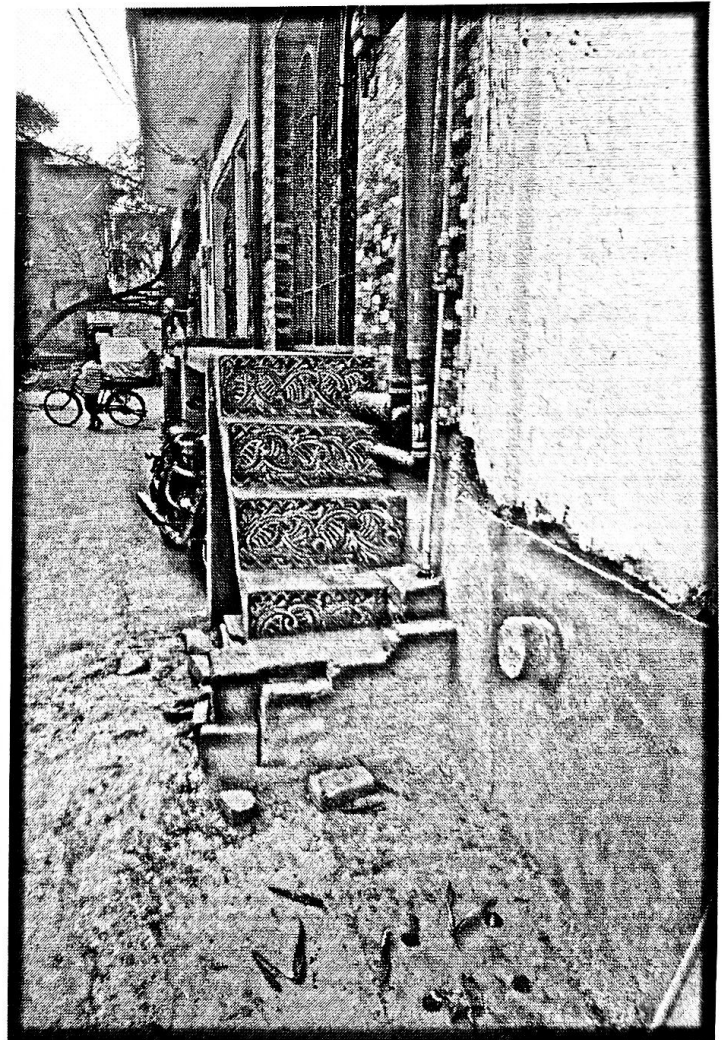
24/4

S. D. Singh

Pring
Pastor/Min
24/04/24







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